

12.26 hrs.

**RAILWAY PASSENGER FARES
(REPEAL) BILL***

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move for leave to introduce a Bill to repeal the Railway Passenger Fares Act, 1957 and to make certain provisions consequential thereto.

Shri Mahanty (Dhenkanal): On a point of order. Before we dispose of the constitutional objection to this Bill, my submission is we should not proceed with this Bill.

Mr. Deputy-Speaker: Constitutional objections to the Bill being introduced?

Shri Mahanty: Yes. My objections arise under articles 280 and 281 of the Constitution. You will find that there are statutory provisions in the Constitution to allocate proceeds of taxes between the Union and the States.....

Mr. Deputy-Speaker: He is talking of the contents of the Bill. Unless it is introduced, how can we go into the contents?

Shri Mahanty: I am opposing it on constitutional grounds.

Mr. Deputy-Speaker: His objections relate to the contents of the Bill. Let the Bill be introduced and let the hon. Members have the Bill in their hands. Unless it is introduced, how can we go into the contents?

Shri Mahanty: If that is your desire.....

Mr. Deputy-Speaker: That is not only my desire, but that is the legal position.

Shri Mahanty: Can I not object to the introduction of a Bill?

Mr. Deputy-Speaker: He can, but not on this ground that what it contains will not be within our jurisdiction. That has to be taken up at a later stage.

The question is:

“That leave be granted to introduce a Bill to repeal the Railway Passenger Fares Act, 1957 and to make certain provisions consequential thereto.”

The motion was adopted.

Shri B. R. Bhagat: I introduce† the Bill.

APPROPRIATION BILL*

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61.”

The motion was adopted.

Shri B. R. Bhagat: I introduce† the Bill.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 28-2-61.

†Introduced with the recommendation of the President.